

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 960
TO BE ANSWERED ON 26.07.2023**

K-RAIL SILVERLINE-PROJECT

**960. SHRI HIBI EDEN:
SHRI K. MURALEEDHARAN:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware that the Government of Kerala has issued an order to shut land acquisition offices of K-Rail (SilverLine) project, if so, the details thereof ;**
- (b) whether the Government of Kerala has submitted new documents/clarifications for the K-Rail (SilverLine) project for approval and permission, on or after 07.12.2022 and if so, the details of the correspondence made in this regard;**
- (c) whether the Government has re-examined the project on or after 07.12.2022, if so, the details thereof; and**
- (d) whether the K-Rail had submitted an illegal and invalid feasibility report to the Railway Board after the pre-feasibility report prepared by the consultancy Systra had found that the project was not viable, if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a): Kerala Rail Development Corporation Ltd.(KRDCL) has never been advised by Ministry of Railways to acquire land for the project as the

project is not sanctioned yet. However, it is learnt that Government of Kerala has asked KRDCCL to redeploy the officials already deployed in land acquisition units to other important projects of KRDCCL.

(b)&(c): KRDCCL has submitted clarification, sought by Railway Board, to Southern Railway. Southern Railway has been advised by Railway Board for taking appropriate action to complete the scrutiny and submit Zonal Railway's remarks to KRDCCL for further necessary action.

(d): The Feasibility cum Bankability study of the project had been conducted by M/s SYSTRA and submitted by KRDCCL to Railway Board.
